

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.611/1991.

Dt. of Decision:20-6-1991.

1. R.Satyanarayana
2. M.Chittari
3. B.Ramam
4. B.Sridhar Babu
5. Padma Reddy
6. V.Ram Reddy
7. B.Satyanarayana
8. A.Seshaiah
9. T.Venkataramana
10. A.Veeraswamy
11. A.Ravinder
12. G.Hanumantha Rao
13. N.Kishan
14. S.Venkatanarayana
15. T.Ramesh
16. G.Srinivas

....Applicants

Vs.

1. The Administrative Officer,
Nuclear Fuel Complex, Department of
Atomic Energy,
E.C.I.L., Post, Moula Ali, RR District, Hyderabad.
2. The District Employment Officer,
RR District, Hyderabad.

....Respondents

Counsel for the Applicants : Shri D.P.Kali

Counsel for the Respondents : Shri Naram Bhaskar Rao, Addl.CGSC
Shri D.Pandu Ranga Reddy, Spl.
counsel for AP State

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

(Order of the Single Bench delivered by
Hon'ble Shri B.N.Jayasimha, Vice-Chairman)

The applicants who ~~numbered~~ ^{one} ~~number~~ 16 are unemployed
persons who ^{have} registered their names with the District Employment
Officer, R.R.District, Hyderabad. They have filed this appli-

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cation aggrieved by the action of the District Employment Officer in not sponsoring their names to the Administrative Officer, Nuclear Fuel Complex, Moula Ali, Hyderabad for the post of Helpers.

2. The applicants state that they have registered their names in the Employment Exchange as per the details given below :-

<u>Name of the Applicant</u>	<u>Registration No.</u>	<u>Date of Registration</u>
1.R.Satyanarayana	EE.No.R1/89/17974	14-8-81
2.M.Chittari	EE.No.R1/89/28892	25-8-81
3.B.Ramam	EE.No.R1/90/23033	3-7-82
4.B.Sridhar Babu	EE.No.R1/89/17244	29-6-82
5.C.Padma Reddy	EE.No.R1/90/28670	13-8-82
6.V.Ram Reddy	EE.No.R1/5886/82	12-7-82
7.B.Satyanarayana	EE.No.R1/90/06685	7-3-83
8.A.Seshaiah	EE.No.R1/85/12157	5-8-85
9.T.Venkataramana	EE.No.R1/85/03229	13-3-85
10.A.Veeraswamy	EE.No.R1/20252/87	13-10-87
11.A.Ravinder	EE.No.R1/10625/88	22-7-88
12.G.Hanumantha Rao	EE.No.R/7112/88	9-5-88
13.N.Kishan	EE.No.R/12802/88	1-9-88
14.S.Venkatnarayana	EE.No.R1/90/13430	6-6-90
15.T.Ramesh	EE.No.R1/90/17675	29-6-90
16.G.Srinivas	EE.No.R1/90/22346	22-8-90

They further state that the 1st Respondent had notified the vacancies of Helper and asked the 2nd Respondent to sponsor the names of ~~the~~ suitable candidates. Although the applicants are seniors, the 2nd Respondent has sponsored the names of ~~the~~ persons who have registered subsequently. The following names are given by them

<u>Name of the candidate</u>	<u>Registration No.</u>
1. Hari Philip	EE.No.R1/91/03214
2. Kewal Singh	EE.No.R1/91/04182
3. Tejender Singh	EE.No.R1/91/04265

Aggrieved by the action of the 2nd Respondent they have filed this application.

3. I have heard Shri D.P.Kali, learned counsel for the applicant, and Shri Naram Bhaskar Rao, learned standing counsel for the Respondent No.1 and Shri D.Pandu Ranga Reddy, learned special counsel for the A.P.State, who takes notice at the admission stage. After considering the facts the following directions will issue to the respondents.

(i) Respondent No.2 will verify the Registration numbers given by the applicants and if their Registrations are still current and if they have registered earlier to those mentioned ^{themselves} by ~~the applicants were~~ ^{them} by ~~them~~. He will also sponsor the names of the applicants ~~and~~ provided they have the qualifications mentioned by the 1st Respondent.

He will also verify whether Shri Hari Philip, Kewal Singh, Tejender Singh belong to any priority class as may be prescribed by the government.

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(ii) Respondent No.1 will consider the case of the applicants also for the purpose of their selection and will release their results and offer appointment in the event of selection only if the 2nd Respondent sponsor their names, after verification as above.

The application is disposed-of with the above directions.

No order as to costs.

B.N. Jayasimha
(B.N. JAYASIMHA)
Vice-Chairman

D. Reddy
Dated: 20th June, 1991. *R* Deputy Registrar (O.P.)
Dictated in Open Court.

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TO

1. The Administrative Officer,
Nuclear Fuel Complex, Dept. of Atomic Energy,
E.C.I.L. Post, Moulali, R.R.Dist, Hyd.
2. The District Employment Officer, RR-Dist. Hyderabad
3. One copy to Mr. D.P. Kali, Advocate, CAT.Hyd.
4. One copy to Mr. N. Bhaskar Rao, Addl.CGSC.CAT.Hyd.
5. One copy to Mr. D. Panduranga Reddy, Spl.Counsel for A.P.Govt.
6. One spare copy.

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~~26/9/91~~ (G)
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDRAVABAD BENCH: HYDERABAD

THE HON'BLE MR. B. N. JAYASIMHA: V.C.
AND

THE HON'BLE MR. D. SURYA RAO: M(J).
AND

THE HON'BLE MR. J. NARASIMHA MURTHY: M(J).
AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 20 ~~2~~ 6-1991.

ORDER / JUDGMENT.

M.A./R.A./O.A. No.

T.A. No. in

W.P. No.

O.A. No. 611/91

Admitted and Interim directions
issued.

Allowed.

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

